



2026:AHC:23275

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3879 of 2026

Amrit Lal And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Komal Prasad Maurya
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the Additional Commissioner (Judicial) Prayagraj Region Prayagraj to decide Appeal No.155 of 2023 (Computer Case No.C20230000000155) (Amrit Lal and others Vs. Ramakant and others) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the Additional Commissioner (Judicial) Prayagraj Region Prayagraj to decide the aforesaid Appeal ***strictly in accordance with law expeditiously*** but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 3, 2026

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